

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/1941/2010 - EX[DB]

Date 09/12/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

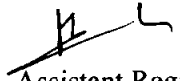
To :
M/S BHADORA INDUSTRIES,
4-SU, INDUSTRIAL ESTATE, DONGA, TIKAMGARH
(M.P.)
M/S BHADORA INDUSTRIES,

Appellant
Vs
Respondent

C.C.E BHOPAL

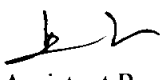
I am directed to transmit herewith a certified copy of **Final order No.1018/**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**

2011 EX[DB] dated 07-12-11


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E BHOPAL
HOSHANGABAD ROAD, 48,
ADMINISTRATIVE AREA, AREA
HILLS, BHOPAL (M.P.) 462011
2. Adv. / Consult
MR.SUNIL G.KHANDELWAL,CA
"SHYAM CHANDRA VILLA" 53, ANOOP NAGAR, NEAR UCO BANK, INDORE-
452001 (MP)
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise, I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 5.12.2011

Central Excise Appeal No.1941 of 2010

Arising out of the order in appeal No.45/BPL/2010 dated 31.3.2010 passed by the Commissioner (Appeals), Central Excise & Customs, Zone II, Bhopal.
For Approval and Signature:

Hon'ble Mr. S.S. Kang, Vice President

Hon'ble Mr. Mathew John, Technical Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Bhadora Industries

..

Appellants

Vs.

C.C.E., Bhopal

....

Respondent

Appearance:

None for the appellants

Shri S.R. Meena, D.R. for the respondent

Coram:

Hon'ble Mr. S.S. Kang, Vice President

Hon'ble Mr. Mathew John, Technical Member

final Oral Order No. 1018/2011-EX

Per Mr. S.S. Kang:

When the matter was called, none appeared on behalf of the appellants. Vide Stay Order dated 14.7.2011, the applicants were directed to deposit a part of the amount confirmed for hearing of the appeal. The appellants failed to comply with the condition of the stay

order passed by the Tribunal and therefore, the appeal is dismissed for non-compliance with the provisions of Section 35F of the Central Excise Act, 1944.

(S.S. Kang)
Vice President

(Mathew John)
Technical Member

scd/